

O.I.H.

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 6218

TO BE ANSWERED ON APRIL 12, 2017

IRREGULARITIES IN APPOINTMENT

No. 6218. SHRI RAJESH VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints of irregularities in the appointments made in the legal cell of the Delhi Development Authority (DDA);
- (b) if so, whether the Union Government has conducted any investigation in the matter; and
- (c) if so, the names of the officials found guilty and the action taken against them along with the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN  
DEVELOPMENT

(RAO INDERJIT SINGH)

(a) Delhi Development Authority (DDA) has informed that a complaint alleging irregularities in the appointment of Additional Chief Legal Advisor (ACLA) in the Legal Cell was received. DDA has further informed that the post of ACLA was created with due approval of Ministry of Finance (Department of Expenditure) and filled up as per the provisions contained in the Recruitment Regulations of the post. The complainant was accordingly informed by DDA.

(b) & (c) : Do not arise.

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